

GOVERNMENT OF INDIA
Ministry of Corporate Affairs

**NOTICE INVITING COMMENTS ON THE DRAFT RULES W.R.T. NCLT
RELATED PROVISIONS UNDER THE COMPANIES ACT, 2013**

Dated the 28th January, 2016

283 Sections of the Companies Act, 2013 have already been commenced. Remaining sections related to functioning of NCLT/NCLAT and certain other authorities are yet to be notified. In view of the Supreme Court order dated 14th May, 2015, the process for constitution of NCLT/NCLAT has been undertaken and these bodies are likely to be set up shortly.

2. The Ministry had set-up a Committee on 17th July, 2015 to examine the draft Rules w.r.t procedure to be followed NCLT/NCLAT. The said Committee has since made recommendations on draft rules w.r.t. following matters:-

- (i) [Rules on Compromises, Arrangements and Amalgamation;](#)
- (ii) [Rules on Prevention of Oppression and Mismanagement;](#) and
- (iii) [Rules on procedure to be followed by NCLT and NCLAT;](#)

The draft rules w.r.t above matters have been placed on the Ministry's website at www.mca.gov.in.

3. It has been decided to invite suggestions/comments on the above draft rules. Suggestions/comments on above mentioned draft rules along with justification in brief may be addressed/sent latest by 17th February, 2016 through email at ncltrules@mca.gov.in. It is requested that the name, Telephone number and address of the sender should be indicated clearly at the time of sending suggestions/comments.

Chapter No. / Name of Chapter _____

Name, Address, Contact No. of Stake holder _____

SL.No	Rule / Form No	Suggestion	Justification